

Sl. No.	Name of the Company	Additions in the fixed assets made by the company during the year 1982 as compared to the year 1981 (Rs./Lakhs)
1.	Hindustan Anti-biotics Ltd.	235.12 (Year ending March)
2.	Jayant Vitamins Limited	80.63 (Year ending June)
3.	Hindustan Ciba Geigy	653.97
4.	Organon India Ltd.	33.06
5.	Hoechst Pharmaceuticals Limited	206.75
6.	Roussel Pharmaceuticals	29.44
7.	Duphar Interfran Limited	2.83
8.	Glaxo Laboratories (I) Ltd.	405.79 (Year ending June)

#### Labour Working in Gulf and Other Countries

\*298. SHRI ANANTHA RAMULU MALLU : Will the Minister of LABOUR AND REHABILITATION be pleased to lay a statement showing :

(a) whether Government have made any assessment regarding the Indian labourers working in Gulf countries and in other countries at present ;

(b) whether there is any expectation regarding their repatriation in the near future ;

(c) if so, the reasons thereof ; and

(d) the number likely to arrive in near future ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR):

(a) Assessment of Indian labourers working in Gulf Countries and in other countries is a continuous exercise for the Government. This is primarily carried out by our Missions abroad through visits to the camps as well as work sites and also by assessing the impact of policy decisions of the labour

importing countries on Indian ex-patriate workforce.

(b) No, Sir. The normal expectation is that Indian labourers will be returning from the countries of their employment on completion of the contract period.

(c) Does not arise.

(d) Does not arise.

#### Land Acquired for Thermal Plant in Godavari Khani in Andhra Pradesh

\*299. SHRI G. BHOOPATHY : Will the Minister of ENERGY be pleased to state :

(a) the extent of land acquired for National Thermal Power Corporation Thermal Plant in Godavari Khani in Andhra Pradesh and the total expenditure incurred for reclamation of this land ;

(b) the present use of land for different purposes ; and

(c) the reasons for the acquisition of large areas and the steps taken for the economic rehabilitation of the persons whose land were acquired ?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) to (b) 9500 acres of land has been acquired for Ramagundam Super Thermal Power Project of National Thermal Power Corporation (NTPC) at a cost of Rs. 4.61 crores. The present use of land for different purposes is as follows :—

Sl. No.	Land acquired for	Area acquired (Acres)
1.	Main plant and accessories	1195
2.	Permanent township	668
3.	Temporary township	167
4.	Ash Pond	1100
5.	Green belt	9
6.	Oxidation Pond	120
7.	Brick Kilns	16
8.	M. G. R.	603
9.	Balancing reservoir and power canal	5622
<b>Total :</b>		<b>9500</b>

At Ramagundam there was a special requirement of 5622 acres of land for constructing a balancing reservoir and power canal for the cooling water system. This was required as the cooling water is taken from an Irrigation Canal System which is shut down for a period of two to three months for maintenance purposes. For rehabilitation of displaced persons, National Thermal Power Corporation has paid Rs 39,00,000 (Rupees thirtynine lacs only) towards ex-gratia rehabilitation grant to the displaced families as decided by the Rehabilitation Committee constituted by Government of Andhra Pradesh. National Thermal Power Corporation is also allotting plots of land to the displaced families and providing employment/occupations to the land oustees to the extent possible.

#### Unauthorised 'Free Calls' in the Telephone Exchanges in the Country

\*300. SHRI ARJUN SETHI : Will the Minister of COMMUNICATIONS be pleased to lay a statement showing :

(a) whether there has been an increase in the number of unauthorised 'free calls' in the telephone exchanges in recent months in the country ;

(b) if so, the specific action taken to curb such growing menace in order to safeguard the interest of honest subscribers ;

(c) the number of cases detected/punished during the last one year ; and

(d) whether action against the habitual offenders of this kind is slow and ineffective which gives enough scope for such offences ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) : (a) There has been no increase in the number of free trunk calls in the telephone exchanges in the recent months in the country.

(b) Not applicable. However to safeguard the interest of the honest subscribers, a continuous watch is kept over the trunk calls by Secret Observation at the large and medium telephone exchanges.

(c) The number of cases detected/

punished during the last one year are 899 and 562 respectively.

(d) No, Sir. The disciplinary proceedings are initiated against the offenders and appropriate action is taken by inflicting various punishments such as recovery of trunk call charges, censuring the official and stoppage of increments etc.

#### Dearth of Film-Makers in Films Division

\*301. SHRI CHIRANJI LAL SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that Films Division is facing a dearth of talented and qualified film-makers ; and

(b) if so, the steps taken or proposed to be taken for meeting the shortage and necessary arrangements made for getting qualified and talented film-makers ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT) : (a) and (b) It is not a fact that there is dearth of talented and qualified film-makers in Films Division. In Film Industry parlance, 'film-maker' is referred to the Director of the film and there are number of talented film-makers in Films Division whose work has acclaimed both nationally and internationally through various awards received by them. Apart from this, Films Division also engages film makers from outside on assignment basis with a view to inducting fresh talent and new approach to film-making. The selection of such film makers is made on the basis of an approved panel which is subject to review each year.

#### Contract Labour in the Country

\*302. SHRI CHITTA BASU : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the State Governments did not take interest in enforcing the Contract Labour (Regulation and Abolition) Act, 1971 ;